

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**

**Gautam**

**..... Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**..... Respondents**

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**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.6)

A-901, Apex Golf Avenue, Sector-1,  
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**Mob:** 9811764256, 9582416270

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Place: NEW DELHI

Date: 20/2/2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**

**Gautam**

**..... Applicant**

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**State of Uttar Pradesh & Ors.**

**..... Respondents**

**REPLY /RESPONSE FILED BY THE RESPONDENT NO.6**

**i.e. MEENU PAPER MILLS PVT. LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present reply has been filed by the Respondent No.6 i.e. Meenu Paper Mills Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 9.5 Km Stone, Bhopa Road, Muzaffarnagar (U.P.).
2. That the answering Respondent is filing present Reply through Sh. Vishal Sharma, who is working as Assistant Accountant of the answering Respondent and who, vide Board Resolution dated 17.02.2025 has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 17.02.2025 is annexed as **Annexure: R6/A.**
3. That the answering Respondent is engaged in the business of manufacturing & sale of Kraft paper from waste paper /recycled

fibre. That the consented production capacity of the answering Respondent is 190 MT/day using waste paper @ 230 MT/day. That the average daily production of the answering Respondent is approximately 168.46 MT/day. Which is within the consented production capacity of the answering Respondent.

4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent have valid consents under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974; Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as well as Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid till 31.12.2025. That the answering Respondent has Agreement dated 10.01.2023 with M/S Bharat Oil and Waste Management Ltd. for the safe & scientific disposal of the hazardous waste generated by the answering Respondent. Copy of the Consolidated Consent to Operate under Section 25 of the Water

(Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R6/B**. Copy of the Agreement dated 10.01.2023 with M/S Bharat Oil and Waste Management Ltd. for the safe & scientific disposal of the hazardous waste generated by the answering Respondent is annexed as **Annexure: R6/C**.

6. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) borewells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said bore-wells issued by the Ground Water Department, Uttar Pradesh, both of which are valid till 26.07.2026. That the answering Respondent has installed Electronic Flowmeter with totalizer at both its borewells. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh is annexed as **Annexure: R6/D (Colly)**.
7. That the answering Respondent has permission to discharge 300 KLD of treated effluent. That the answering Respondent has a full fledged Effluent Treatment Plant (ETP) comprising of Equalization tank, Sedicell, Primary Clarifier, Aeration Tank (with diffused aeration), Secondary Clarifier, Tertiary Treatment (Dual Media Filter). That the answering Respondent has duly installed OCEMS at the outlet of its ETP, which connected with the server of CPCB, Delhi and UPPCB, Lucknow for continuous monitoring of the parameters of the

discharged effluent. Copy of the ETP Adequacy Report prepared by the Central Pulp and Paper Research Institute (CPPRI), Saharanpur (U.P.) is annexed as **Annexure: R6/E**.

8. That the answering Respondent has installed two boilers of capacity 11 TPH and 12 TPH. That the answering Respondent has also installed a turbine of capacity 1.5 MW. That the answering Respondent uses Rice Husk, Bagasse, Woode Chips and Coal as fuel for its above said boilers. That the answering Respondent has provided stack of height 35 meter attached with its aforesaid boilers of 11 TPH and 12 TPH capacity equipped with dust collector & wet scrubber as APCD.
9. That there is a average generation of approximately 18.30 MT/Day of fly ash. That the answering Respondent has an Agreement (effective from 06.01.2023) with Sh. Rahul Batra S/o Sh. Dinesh Batra owner of a brick kiln, namely, M/s Shiva Bricks Supply, Village – Sandhawli, Muzaffarnagar for supply of fly ash.
10. That the answering Respondent also has a “*Plastic Supply Agreement*” dated 01.08.2023 with the K.K. Duplex & Paper Mills Pvt. Ltd., Jansath Road, Muzaffarnagar (U.P.) for the scientific disposal /co-processing of the plastic waste generated by the answering Respondent. Copy of the “*Plastic Supply Agreement*” dated 01.08.2023 entered between the answering Respondent and the K.K. Duplex & Paper Mills Pvt. Ltd. is annexed as **Annexure: R6/F**.

11. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Test Report dated 07.09.2024 of Effluent Water after Treatment (ETP Outlet) issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) is annexed as **Annexure: R6/G**. Copy of the Test Reports all dated 07.12.2024 of the ground water samples (from both borewells), ambient air and stack emission all issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R6/H (Colly)**.
12. That the answering Respondent is an environment friendly industry and has taken all the suitable measures for water management. That the answering Respondent has duly implemented rain water harvesting plan in its premises. Photograph of the Rain Water Harvesting Pit installed in the unit of the answering Respondent is annexed as **Annexure: R6/I**.
13. That in compliance of the directions issued by this Hon'ble Tribunal, inspection of the unit of the answering Respondent was done by UPPCB on 17.10.2024 and 25.11.2024. That the UPPCB filed a Joint Inspection Report along with its Affidavit

on 14.12.2024 before this Hon'ble Tribunal, which contains the findings of the UPPCB w.r.t. the industrial unit of the answering Respondent as found during the inspection held on 17.10.2024 and 25.11.2024. That a perusal of the said findings of the UPPCB w.r.t. the industrial unit of the answering Respondent as found during the inspection held on 17.10.2024 and 25.11.2024 shows the below mentioned facts.

- (i) That the answering Respondent is having valid Consolidated Consent and Authorization (CCA) under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016.
- (ii) That the answering Respondent has valid NOCs for abstraction of ground water for both of its borewell, which are valid till 26.07.2026.
- (iii) That the average daily production of the answering Respondent is within the consented production capacity of the unit of the answering Respondent.
- (iv) Electronic Flow Meter with totalizer has been duly installed by the answering Respondent at its both borewells.
- (v) Average daily ground water withdrawal is within the consented /permitted quantity.
- (vi) V-notch was found installed at inlet and V-notch with ultrasonic flow meter was found installed at outlet of ETP.
- (vii) Electromagnetic flow meter with totalizer was also found installed at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).

- (viii) The parameters of the samples collected from ETP inlet, ETP outlet and Aeration Tank by the UPPCB during inspection held on 17.10.2024 and 25.11.2024 are well within the prescribed limits, which shows that the unit of the answering Respondent is a complying unit.
- (ix) That answering Respondent has an Agreement (effective from 06.01.2023) with Sh. Rahul Batra S/o Sh. Dinesh Batra owner of a brick kiln, namely, M/s Shiva Bricks Supply, Village – Sandhawli, Muzaffarnagar for supply of fly ash;
- (x) That the answering Respondent has provided stack of height 35 meter attached with its aforesaid boilers of 11 TPH and 12 TPH capacity equipped with dust collector & wet scrubber as APCD;
- (xi) That during the inspection conducted by UPPCB on 17.10.2024 and 25.11.2024, the answering Respondent found complying w.r.t. effluent discharge norms as well as stack monitoring reports also shows that the value of particulate matter within the prescribed norms.
14. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

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**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.6, namely, Meenu Paper Mills Pvt. Ltd.;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For MEENU PAPER MILLS (P) LTD.

विशाल शर्मा

Auth. Sign.

**RESPONDENT NO.6****THROUGH****ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.6)

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306**Mob:** 9811764256, 9582416270**Email:** abhinav.legal@gmail.com

PLACE; NEW DELHI

DATE; 20.02.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**  
**Gautam..... Applicant**

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**State of Uttar Pradesh & Ors.**

**..... Respondents**



**AFFIDAVIT**

I, Vishal Sharma aged about 28 years S/o Sh. Arvind Kumar working as Assistant Accountant with Meenu Paper Mills Pvt. Ltd. having its Unit at: 9.5 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.6 herein) do hereby solemnly affirm state as under:-

1. That I am working as Assistant Accountant with Meenu Paper Mills Pvt. Ltd. (the Respondent No.6 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For MEENU PAPER MILLS (P) LTD.

विशाल शर्मा

DEPONENT Auth. Sign.

**VERIFICATION:**

Verified at on this day of \_\_\_\_\_ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For MEENU PAPER MILLS (P) LTD.

विशाल शर्मा

Auth. Sign.

DEPONENT

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

19 FEB 2025

*Vishal Sharma*  
I, the deponent, do hereby declare that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.  
I have satisfied my senses by examining the deponent who understands the contents of the affidavit which has been read out and explained by me to the deponent.  
Charge of Rs. \_\_\_\_\_  
NOTARY DIST. MUZAFFARNAGAR

Identified by  
*[Signature]*

**MEENU PAPER MILLS**  
**PRIVATE LIMITED**

Certified true copy of the Resolution of the Board of Directors of the **Meenu Paper Mills Private Ltd.** held at on at: 9.5 KM Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh – 251001.

The Chairman informed the Board of Directors of the Company regarding the pending Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The Chairman further informed the Board of Directors of the Company regarding the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereby the Company has been directed to file its Reply/Response in the aforesaid Original Application being O.A. No.797/2024.

The matter was discussed and following resolution was passed:

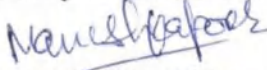
**RESOLVED THAT** in compliance to the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, New Delhi passed in the said O.A. No.797/2024, a Reply /Response by & on behalf of the Company shall be filed before the Hon'ble National Green Tribunal, New Delhi in the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

**RESOLVED FURTHER THAT** Sh. Vishal Sharma aged about 28 years S/o Sh. Arvind Kumar R/o Nai Basti, Bhoker Heri, Muzaffarnagar (U.P.) – 251 316 working as Assistant Accountant with the Company be and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, Principal Bench, New Delhi as may be considered necessary in relation thereto and incidental to the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

**RESOLVED FURTHER THAT** a copy of this Resolution, duly certified by any one of the directors, be furnished to the concerned persons /authorities as may be required and they be requested to act thereon.


**CERTIFIED TRUE COPY**


**FOR MEENU PAPER MILLS PVT. LTD.**


  
( **MANISH KAPOOR** )  
**DIRECTOR**  
DIN: 00998200  
Date: 17.02.2025  
Place: MUZAFFARNAGAR



 **REGD. OFFICE & WORKS : 9.5 KM. BHOPA ROAD, MUZAFFARNAGAR-251 001 (U.P.) INDIA**

 **+91-7055300047**

 **meenupaper@gmail.com**

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**CIN : U25209UP1980PTC005094 ♦ GSTIN : 09AACCM0296K1Z7**



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29313171

227892/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 06/01/2025

To,

M/sMEENU PAPER MILLS PVT LTD

9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 29313171

Date :- 2024-12-12

#### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s MEENU PAPER MILLS PVT LTD located at 9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
- 1.3 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

#### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper- 230 MT/DAY	KRAFT PAPER- 190 MT/DAY and Turbine 1.5 MW	KRAFT PAPER- 190 MT/DAY and Turbine 1.5 MW with using Waste Paper- 230 MT/DAY as raw material

#### 3. Production Process Infrastructure

PRAVEEN KUMAR  
Digitally signed by  
PRAVEEN KUMAR  
Date: 2025.01.27  
14:08:36 +05'30'

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	KRAFT PAPER- 190 MT/DAY and Turbine 1.5 MW with using Waste Paper- 230 MT/DAY as raw material	KRAFT PAPER- 190 MT/DAY and Turbine 1.5 MW with using Waste Paper- 230 MT/DAY as raw material	KRAFT PAPER- 190 MT/DAY and Turbine 1.5 MW with using Waste Paper- 230 MT/DAY as raw material	KRAFT PAPER- 190 MT/DAY and Turbine 1.5 MW with using Waste Paper- 230 MT/DAY as raw material

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2025-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.

10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

**B. Trade effluent treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	300 KLD	300 KLD	300 KLD (1. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

**5. For ZLD unit**

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
  5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/l	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
  - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
  - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
  - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).

21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

**C. Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	03 KLD
2.	Treatment facility	Septic Tank
3.	Discharge point	

- \* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

**6. Cleaner Technology & Waste Minimization Practices:**

**Background:**

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
  - b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
  - c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
  - d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
  - e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
  - f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
  - g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
  - h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
- 7. Environmental management system**

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

### 8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 11 TPH BOILER, 1 X 12 TPH BOILER	Biomass/Low Sulphur Coal 100 MTD	32	WET SCRUBBER on each Boiler	As per CAQM direction

- ii. Operation and maintenance of APCD shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

### 9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

### 10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

- Number of authorisation and date of issue :2018-02-22
- Reference of application (No. and date)9957/2018-02-22 :
- R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	Category-5.1 As per Schedule I (USED OR SPENT OIL)	TSD/Authorized Recycler	0.225 MT/Annum
2	Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	TSD/Authorized Recycler	0.0125 MT/Annum
3	Category-33.2 As per Schedule I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	TSD	0.075 MT/Annum

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):
 

**General conditions of authorisation:**

  1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
  3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
  4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
  5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
  6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
  7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
  8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
  9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
  11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
  12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
  13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
  14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
  15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**General Conditions:**

  1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.

2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

**Specific Conditions:-**

1. This CCA (Consolidated Consent to Operate (Air/Water) with Hazardous Waste Authorization) is valid only for the production capacity of KRAFT PAPER- 190 MT/DAY BY USING Waste Paper- 230 MT/DAY as raw material, TURBINE 1.5 MW and Authorization under HWM Rules, 2016 for safe disposal of Hazardous Waste
2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water
3. The authorization is valid only for safe disposal of generated Hazardous Waste as Contaminated Cotton Rags Or Other Cleaning Materials-0.00625 MT/Annum, Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes-0.0125 MT/Annum, Used Or Spent Oil- 0.225 MT/Annum.
4. The industry must comply with the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC for expanded production capacity.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the

records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.

14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

16. The industry shall operate 1 X 11 TPH BOILER, 1 X 12 TPH BOILER with WET SCRUBBER on each Boiler and 32 Meter Combined Stack Height From Ground Level. Fuel to be used in the unit is Biomass/Low Sulphur Coal- 100 MTD. Only approved fuel is permitted as per CAQM direction.

17. The APCS will be maintained and operated in such a manner that emissions always conform to the as applicable.

18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.

20. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

21. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.

22. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

23. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

24. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

25. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

26. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

27. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

28. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

29. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

30. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

31. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

32. The unit shall submit the audited balance sheet for the current year.

33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.
35. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
36. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
37. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
38. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
39. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
40. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
41. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
42. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
43. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
44. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
45. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
46. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
47. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid

hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

48. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

49. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

50. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

51. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

52. Ground water monitoring report of premises shall be submitted within one month.

53. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

54. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

PRAVEEN Digitally signed by  
PRAVEEN KUMAR  
KUMAR Date: 2025.01.27  
14:08:57 +05'30'

**Environmental Engineer  
Incharge Circle-3**

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

PRAVEEN Digitally signed by  
PRAVEEN KUMAR  
KUMAR Date: 2025.01.27  
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**Environmental Engineer  
Incharge Circle-3**



उत्तर प्रदेश UTTAR PRADESH

FY 805020

### Renewal - AGREEMENT

THIS AGREEMENT Renewed on this 12 January 2023 between MEENU PAPER MILLS PVT LTD a Company incorporated under Company Act 1956, having its registered Office and its Plant located at 9.5 TH KM, BHOPA ROAD, MUZAFFARNAGAR, Uttar Pradesh, 251001 (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Khasi Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

For MEENU PAPER MILLS (P) LTD.

*Manish Kumar*  
Director

For Bharat Oil & Waste Management Ltd.

*Manish Kumar*  
Director

WHEREAS First Part is engaged in Manufacturing of Kraft Paper and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

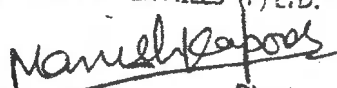
AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located **9.5 TH KM, BHOPA ROAD, MUZAFFARNAGAR, Uttar Pradesh**, AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

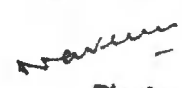
**Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -**

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of

For MEENU PAPER MILLS (P) LTD.

  
Director

For Bharat Oil & Waste Management Ltd.

  
Director

Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For MEENU PAPER MILLS (P) LTD.

*Namish Kapoor*  
Director

For Bharat Oil & Waste Management Ltd.

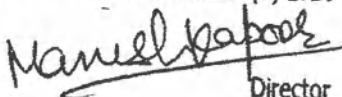
*Narain*  
Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of Three (3) MT.**
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

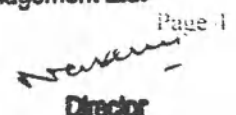
IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

For MEENU PAPER MILLS (P) LTD.

  
Director

For Bharat Oil & Waste Management Ltd.


  
Director

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

For Bharat Oil & Waste Management Ltd.

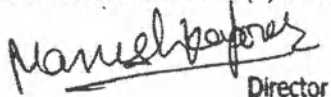
For MEENU PAPER MILLS (P) LTD.

  
Director

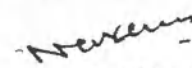
  
Director

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

For MEENU PAPER MILLS (P) LTD.

  
Director

For Bharat Oil & Waste Management Ltd.

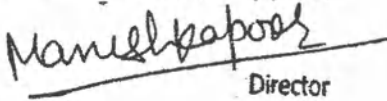
  
Director Page 6

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. .... Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. .... Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 10 January 2023 at New Delhi.

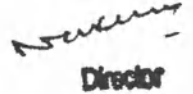
For MEENU PAPER MILLS PVT LTD

For MEENU PAPER MILLS (P) LTD.

  
Director


Director  
(MANISH KAPOOR)

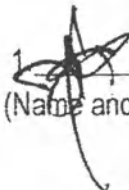
For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.

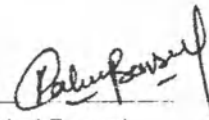
  
Director

Director /Partner  
(Naresh Manglani)/Bharat Manglani)

Witnesses:

1.   
Pushendra Kumar  
H.No. 118, Kewal Puri  
Muzaffarnagar-251001 (U.P.)

1.   
(Name and Address)

2.   
Rahul Bansal  
H. NO. 687, Krishna Puri  
Muzaffarnagar-251001 (U.P.)

2. Sanjeev Pal (ASM) 7428737555

(Name and Address)  
Sanjeev.pal@bharatoil.com

Pushendra  
GST No. 09AACCM0296K1Z7  
PAN No. AACCM0296K  
Phone. 7055300047  
Email. meenupaper@gmail.com  
MSME:- UDYAM-UP-58-0003912

**ANNEXURE - A****Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between MEENU PAPER MILLS PVT LTD and Bharat Oil & Waste Management Ltd on date 10 January 2023.

**Category - A:** shall be paid by Second Part

S:NO	Type of Hazardous / Wastes	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates
1.	Used Oil	Sch I - 5.1		Rs.3000/- (Three Thousand only) per drum
2.	HW Empty Barrels 210 liters	Sch I - 33.1		Rs.200/- (Two Hundred) per drum

Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free of Cost.

- Sr.no:1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge.
- Less Than 210 Litter used oil BOWML will not pay to first part.
- Quoted rates are inclusive of GST. With container.

**01. USER CHARGES: FIRST PART** will have to pay the following charges for the Waste Management Services provided by **SECOND PART**:

**Category -B:** shall be paid by **FIRST PART**:

**Collection, Treatment, Storage and Disposal Charges**

S:NO	Name of Hazardous Wastes as per SPCB Authorisation of Industry	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Litter, MT, No)	Second Part Rates
1	Cotton Waste	5.2	100 Kg	Rs. 17.00 per Kg (Rupees Twenty per kg only)
2	Rubber Waste		20 Kg	Rs. 17.00 per Kg (Rupees Twenty per kg only)
3	Empty Containers	33.1	50 Kg	Rs.7.00 per kg (Rupees Eight Per kg Only)
4	Filters	3.3	20 Pc	Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
6	E-Waste		100 Kg	Rs. 22.00 per Kg (Rupees Twenty Two per kg only)
7	ETP Sludge	35.3	500 Kg	Rs.8.00 per kg (Rupees Eight Per kg Only)
8	Transport			As Per Actual

Page 3

For MEENU PAPER MILLS (P) LTD.

*Manish Kapoor*  
Director

For Bharat Oil &amp; Waste Management Ltd.

*Manish Kapoor*  
Director

➤ Quoted Rates are exclusive of all taxes;

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Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

02 TERMS & CONDITIONS:

Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

- a) A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).
- b) A minimum billing of Rs.4000/- (Rupees Four thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.
- c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.
- d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.
- f) FIRST PART shall deliver their waste at SECOND PART Kanpur dehat/ Sahibabad at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART.
- g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- h) The above transportation cost is for material of upto 1.1 MT/m<sup>3</sup> density. If density is lower than 1.1 MT/m<sup>3</sup>, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- j) A maximum of 4 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.
- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the

For MEENU PAPER MILLS (P) LTD.

*Mamun Babbar*  
Director

For Bharat Oil & Waste Management Ltd.

*Mamun*  
Director

Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

- l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, by cheque/Demand Draft/ NEFT.
- n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART. There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Comprehensive Test Reports as per CPCB Guidelines of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For MEENU PAPER MILLS (P) LTD.

*Manoj Kumar*  
Director

For Bharat Oil & Waste Management Ltd.

*Manoj Kumar*  
Director

For MEENU PAPER MILLS PVT LTD

For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.

(First Part)

(Second Part)

**ANNEXURE - B**

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 10 January 2023.

**Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)**

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For MEENU PAPER MILLS PVT LTD

For Bharat Oil & Waste Management Ltd &  
Bharat Oil Company (India) Regd.

For MEENU PAPER MILLS (P) LTD.

For Bharat Oil &amp; Waste Management Ltd.

Director

Director

(First Part)

(Second Part)

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सत्यमेव जयते

34

Government of India

Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number :09AACCM0296K1Z7

1.	Legal Name	MEENU PAPER MILLS PRIVATE LIMITED			
2.	Trade Name, if any	M/S MEENU PAPER MILLS PVT LTD.			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	9.5 TH KM, BHOPA ROAD, MUZAFFARNAGAR, Muzaffarnagar, Uttar Pradesh, 251001			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	21/09/2017			
Note: The registration certificate is required to be prominently displayed at all places of business in the Statc.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration



सत्यमेव जयते

GSTIN 09AACCM0296K1Z7  
Legal Name MEENU PAPER MILLS PRIVATE LIMITED  
Trade Name, if any M/S MEENU PAPER MILLS PVT LTD.

**Details of Additional Places of Business**



Total Number of Additional Places of Business in the State 0



सत्यमेव जयते

GSTIN 09AACCM0296K1Z7  
Legal Name MEENU PAPER MILLS PRIVATE LIMITED  
Trade Name, if any M/S MEENU PAPER MILLS PVT LTD.

**Details of Managing / Whole-time Directors and Key Managerial Persons**

1		Name	MANISH KAPOOR
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
2		Name	AJAY KAPOOR
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh



भारत सरकार  
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम संस्थान

Ministry of Micro, Small and Medium Enterprises

**MSME**  
सूक्ष्म, लघु एवं मध्यम उद्यम  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-UP-58-0003912

Name of Enterprise	M/S MEENU PAPER MILLS PRIVATE LIMITED		
Type of Enterprise	MEDIUM	Major Activity	Manufacturing
Organisation Type	Private Limited Company	Social Category	General
Date of Incorporation	25/09/1980	Date of Commencement of Production/Business	14/06/1994

#### Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	M/S MEENU PAPER MILLS PRIVATE LIMITED	9.5 km	M/S MEENU PAPER MILLS PRIVATE LIMITED	JAT MUJHERA	KUKRAA	BHOPA ROAD	MUZAFFARNAGAR	251308	UTTAR PRADESH	MUZAFFARNAGAR

#### Official address of Enterprise

Flat/Door/Block No.	9.5 km	Name of Premises/ Building	M/S MEENU PAPER MILLS PRIVATE LIMITED
Village/Town	JAT MUJHERA	Block	KUKRAA
Road/Street/Lane	BHOPA ROAD	City	MUZAFFARNAGAR
State	UTTAR PRADESH	District	MUZAFFARNAGAR, Pin : 251308
Mobile	7055300047	Email:	meenupaper@gmail.com

#### National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity	Date
1	17 - Manufacture of paper and paper products	1701 - Manufacture of pulp, paper and paperboard	17014 - Manufacture of packing paper	Manufacturing	22/04/2021

DIC	MUZAFFARNAGAR
MSME-DI	AGRA
Date of Udyam Registration	22/04/2021




**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 635/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR /2018

Dated: 05/05/2018

To,

M/s MEENU PAPER MILLS PVT.LTD

9.5 KM BHOPA ROAD, MUZAFFARNAGAR - 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

**Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016**

1. Number of authorization and date of issue 635 and 05/05/2018 .
2. Reference of application (No. and date) 723489 and 14/02/2018 .
3. Mr MANISH KAPOOR of M/s MEENU PAPER MILLS PVT.LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at At the factory premises .

**Details of Authorisation**

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-1, Serial no. 5.1 Used or spent oil	Through authorised TSDF	225 Kg per Annum
2	Schedule-1, serial no. 33.2 Contaminated cotton rags or other cleaning materials	Through authorised TSDF	75 Kg per Annum
3	Schedule-1, Serial no.33.1 Empty barrels/containers/liners contaminated with hazardous chemicals	Through authorised recycler/Through TSDF	150 Kg per Annum

1. The authorization shall be valid for a period of 05/05/2023 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

#### B Specific Conditions of Authorization

1- The unit will deposit Rs. 20,000/- (Rupees Twenty Thousand only ) as processing of application within a month in compliance of Board's office order no. H18595/ C-2/ Sa.-346/07-18 dt 23/04/2018. The copy of said office order is available on the website of UPPCB at URL [http://www.uppcb.com/pdf/office\\_240418.pdf](http://www.uppcb.com/pdf/office_240418.pdf).

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (e) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. A guideline in this regard has been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

PARAS  
NATH

( Authorized Signatory )

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Copy to: To the Regional Officer, U.P. Pollution Control Board, Regional Office, U. Pollution Control Board, Muzaffarnagar for information and necessary action .

PARAS  
NATH  
CEO/EE, I/C Circle

Digitally signed by  
PARAS NATH  
Date: 2018.05.14  
11:54:01 +05'30'

771



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE: R6/D

43

Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 26/07/2026

Name of the Applicant	MANISH KAPOOR		
Address of the Applicant:	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar		
Company Name:	M/s MEENU PAPER MILLS PVT LTD	Company Address	9.5 Km, Bhopa Road, Muzaffarnagar
Serial No. of Application Form	MZFN0721NIN0035	Date of Submission	01/07/2021
Specimen Signature of the User:			
<b>Location particulars:</b>			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	9.5 Km, Bhopa Road, Muzaffarnagar		
Municipality/Corporation	Yes	Ward No.	N/A
Holding No.	N/A		
Rate of Withdrawal (m <sup>3</sup> /hr.)	80.00	Date of Energization (In Case of Electric Pump)	14/05/2015
<b>Particular of the Existing Well and Pumping Device</b>			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	20.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	80.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	216000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,

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In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters. The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

In case of any change of ownership of the existing well, fresh registration has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration

In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.

The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

**Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6"
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Any other condition(s) that may be imposed by the concerned Authority.

In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

Any other condition imposed by the concerned Authority.

**SPECIFIC CONDITIONS:**

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

**(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

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# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 26/07/2026

Name of the Applicant	MANISH KAPOOR		
Address of the Applicant:	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar		
Company Name:	M/s MEENU PAPER MILLS PVT LTD	Company Address	9.5 Km, Bhopa Road, Muzaffarnagar
Serial No. of Application Form	MZFN0721NIN0036	Date of Submission	01/07/2021
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	9.5 Km, Bhopa Road, Muzaffarnagar		
Municipality/Corporation	Yes	Ward No.	N/A
Holding No.	N/A		
Rate of Withdrawal (m3/hr.)	85.00	Date of Energization (In Case of Electric Pump)	22/01/2016
Particular of the Existing Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	20.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	85.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:			234090

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
Signature of the Issuing Authority  
and Designation

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

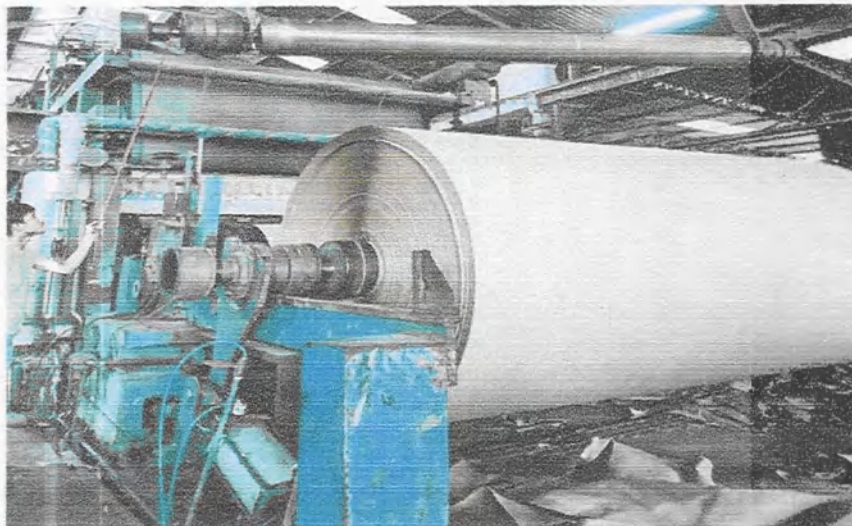
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

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ANNEXURE R6/E

49

Technical Report  
on  
Performance Evaluation of Existing ETP  
at



MEENU PAPER MILLS PRIVATE LIMITED,  
9.5 KM , Bhopa Road, Muzaffarnagar (U.P.)

Prepared by



Central Pulp and Paper Research Institute,  
Saharanpur- 247001(U.P)

November 2024

### About Central Pulp & Paper Research Institute (CPPRI)

CPPRI is a premier research institute and an autonomous organization under Department for Promotion of Industry & Internal Trade, Ministry of Commerce and Industry, Government of India. The institute is dedicated to the services of Pulp & Paper Industry. Located at Saharanpur, Uttar Pradesh, the institute has state of art laboratories and facilities with trained, dedicated and highly experienced scientists to carry out quality research work and render technical and consultancy services in various areas of paper making including Environmental Management.



### About Environmental Management Division, CPPRI

The Environmental Management Division of CPPRI is NABL accredited for analysis of water and waste water, ambient air monitoring and stack emissions monitoring. The division is recognized by various regulatory authorities, pulp, paper and allied industries as a centre of expertise in context of environmental monitoring and addressing various environmental issues related to Pulp & Paper Industry. The division has world class facilities and expertise to carry out R&D as well as render technical and consultancy services related to ETP performance evaluation and adequacy assessment, ETP upgradation trouble shooting, Environmental Audit, Water Audit, Air monitoring etc. The division serves as a nodal agency to assist Central Pollution Control Board (CPCB) in reviewing and revision of environmental discharge and emission norms for Indian Pulp and Paper Industry. Generation of data base on pollution load generated by Indian pulp and paper industry and various issues related to environmental sustainability of Indian Pulp & Paper Industry. The Environmental Management Div has also assisted CPCB in preparation and successful implementation of "Charter on Water Recycling & Pollution Prevention in Pulp & Paper Industry of Ganga River Basin in Pulp & Paper Mill of Uttar Pradesh and Uttarakhand". Presently the division is assisting CPCB as third party in monitoring of Grossly Polluting Industries in the River Ganga & Yamuna Basin since last 6 years

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	Annexure -I : Consolidated Consent to Operate & Authorization (CCA) under Section 25 of the Water (Prevention & Control of Pollution ) Act 1974 and under Section 21 of the Air (Prevention & Control of Pollution ) Act 1981 and Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules ) 2016	
	Annexure - II NOC from UP GWD for extraction of groundwater	
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	Annexure V : Log book of Primary Clarifier overflow recycled	
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	Annexure IX : Mill data on day of sampling	

## 1.0 BACKGROUND OF THE MILL

Meenu Paper Mills Private Ltd is located at 9.5 km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh. The spatial coordinates of the mill's location are Latitude: 29.468141 and Longitude & 77.791567 and the location of the mill is indicated in Fig 1.



**Fig 1 Google Map indicating Location of Meenu Paper Mills Private Ltd is , Muzaffarnagar**

The mill was commissioned in the year 1994. The mill is a waste paper / recycled fiber based mill and have consent to produce kraft grade of paper. The mill's consented production capacity is 190 TPD. At the time of visit , the mill had valid Consolidated Consent to Operate & Authorization (CCA) under Section 25 of the Water (Prevention & Control of Pollution ) Act 1974 and under Section 21 of the Air (Prevention & Control of Pollution ) Act 1981 and Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016 (Annexure I) .

## 2.0 OBJECTIVE OF THE REPORT

The main objective of the report is to assess the performance of existing effluent treatment plant in context of compliance with stipulated discharge norms. To carry out the study CPPRI team of scientists visited the mill on 12.11.2024 for collection of relevant data and information as well as composite sampling of effluent from various units of ETP .

N. L. E. D. L. A. Y  
31/11/2024

### 3.0 MANUFACTURING PROCESS

The paper manufacturing process of the mill involves following major process :

#### Pulping

- Waste paper pulping is carried out in a hicon and hydra pulper which after passing through Poire is transferred to storage chest.

#### Stock Preparation

- The waste paper pulp is subjected to cleaning and screening through a combination of high density cleaner & turbo screen followed by thickening through decker thickener and refining as per product quality requirement.
- The refined pulp is mixed with chemicals, additives and dyes, if required, to achieve desired product specifications.

#### Paper Making

- The pulp stock after passing through centricleaners and pressure screen is directed to paper machine for production of paper. Both the paper machines ( Fig 2& 3) have size press for surface sizing.

The detailed schematic layout of the manufacturing process is indicated in Fig.-

4

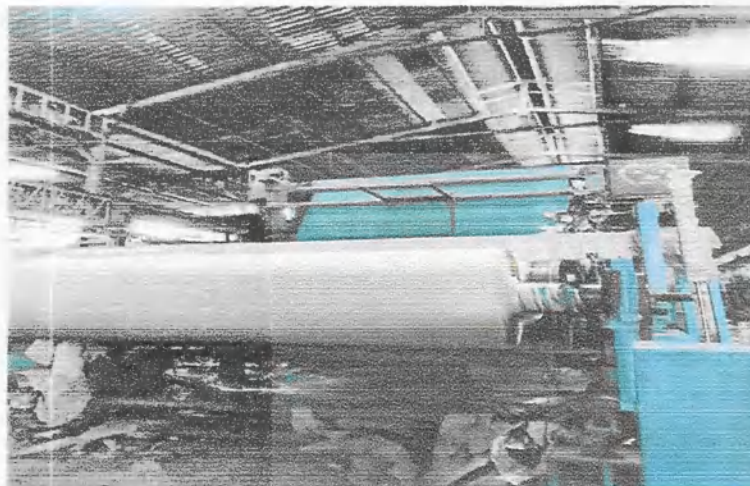


Fig 2 : Paper Machine 1 at Meenu Paper Mills Private Ltd

MPLW Endlay  
3/12/2014

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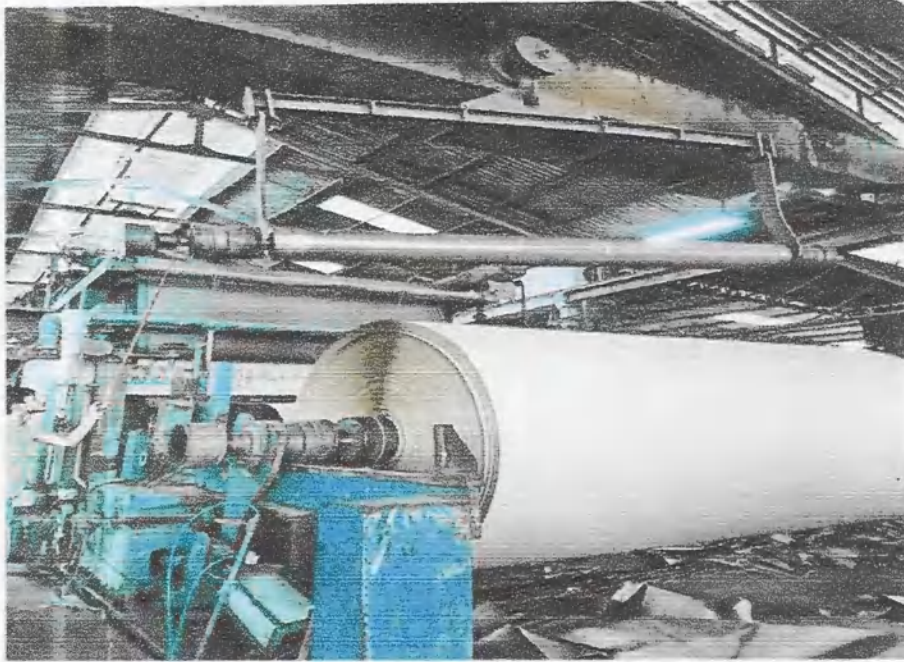


Fig 3 : Paper Machine 1 at Meenu Paper Mills Private Ltd

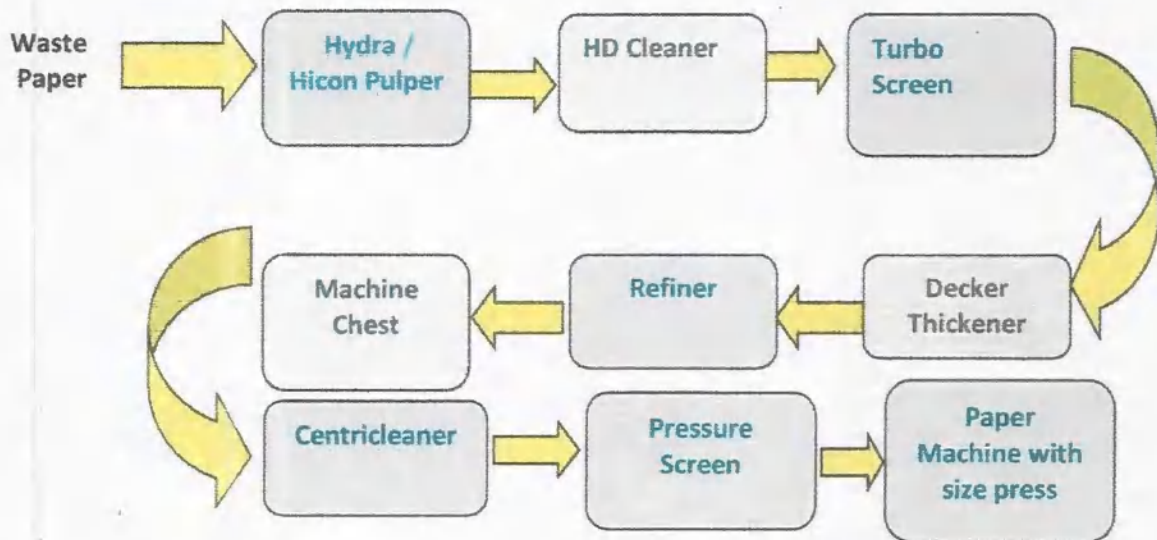


Fig.4 : Layout of Paper Manufacturing Process at Meenu Paper Mills Private Ltd

*Handwritten signature and date:*  
 Mohd Emdad  
 31/11/14

#### 4.0 FRESH WATER CONSUMPTION

The mill has two submersible bore well with flowmeter for extraction of the ground water to meet water requirement of mill ( Fig 5). At the time of visit the mill was having valid NOC from UP GWD for extraction of groundwater for both the borewell ( Annexure II)



Fig 5 : Borewell & Borewell Flowmeter at Meenu Paper Mills Private Ltd

Most of the process operations involved are completed with back water and fresh water is used mainly in paper machine showers,, boilers etc. The mill maintains log book for production and fresh water consumption. The mill had reduced its fresh water consumption between 2-3 m<sup>3</sup> / t paper but due to some process and product quality related issues the mill has increased its fresh water consumption up to 5-6 m<sup>3</sup> / t paper since 18.10.2024 and the records of last 22 days is annexed as Annexure III . Based on the information given by mill the

*Water Audit*  
31/10/2024



BOD, mg/l

2680

56

*\*Average Value based on the log book of last 22 days provided by the mill (Annexure IV)*

## 6.0 EXISTING ETP FOR TREATMENT OF MILL EFFLUENT

Meenu Paper Mills Private Ltd have a full fledged Effluent Treatment Plant Mill comprising of Equalization tank, Sedicell , Primary Clarifier , Aeration tank (with diffused aeration) , Secondary Clarifier, Tertiary treatment (Dual Media Filter) . A Real time on-line monitoring system for measurement of pH, TSS, COD, BOD & Flow in the final discharge has also been installed by the mill.

The mill effluent (Fig 6) is first collected in Equalization Tank to mitigate fluctuation in inlet pollution load (Fig 7) . Air supply has been provided in equalization tank to facilitate uniform mixing.

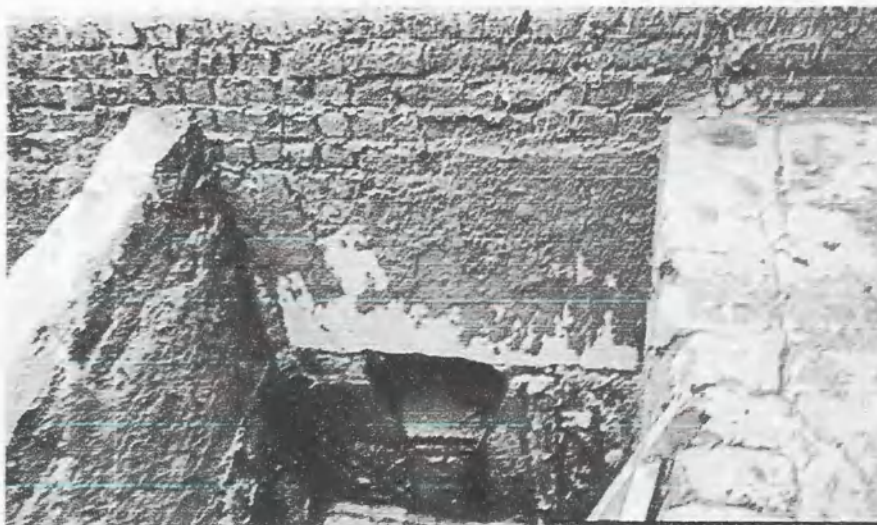


Fig 6 : ETP Inlet Drain at Meenu Paper Mills Private Ltd

*V. P. Singh*  
*3/1/2014*

tentative section wise fresh water consumption at Meenu Paper Mills (P) Ltd is indicated in Table 1.

**Table 1 : Fresh Water Consumption in Meenu Paper Mills Private Ltd**

S.No.	Particulars	Water consumption m <sup>3</sup> /day*
1.	Pulp Mill	380
2.	Paper Machine (2 Nos.)	411
3.	Stock Chemicals Preparation	25
4.	Steam Boiler	60
5	Size Press	60
5	Domestic /Miscellaneous	15
<b>Total Fresh Water Consumption, m<sup>3</sup>/day</b>		<b>951</b>
<b>Total Fresh Water Consumption, m<sup>3</sup>/t paper</b>		<b>5.59</b>
<i>Basis: Average reported paper production in last 22 days = 170 TPD approx.</i>		

\*Average last 22 days data provided by the mill

## 5.0 WASTE WATER GENERATION & ITS CHARACTERISTICS.

The mill maintain log books of daily waste water generated , waste water discharged and recycled . The last 22 days log book of Waste Water Generated ( Annexure IV), Recycled ( Annexure V ) , Treated Effluent Discharged ( Annexure VI ). The characteristics of raw waste water collected and analyzed at CPPRI are indicated in Table 2.

**Table 2 : Characteristics of Raw Waste Water Generated at Meenu Paper Mills Private Ltd**

Parameters	Value
Effluent Volume, m <sup>3</sup> /day*	2466
pH	6.18
TSS, mg/l	1802
TDS , mg/l	4514

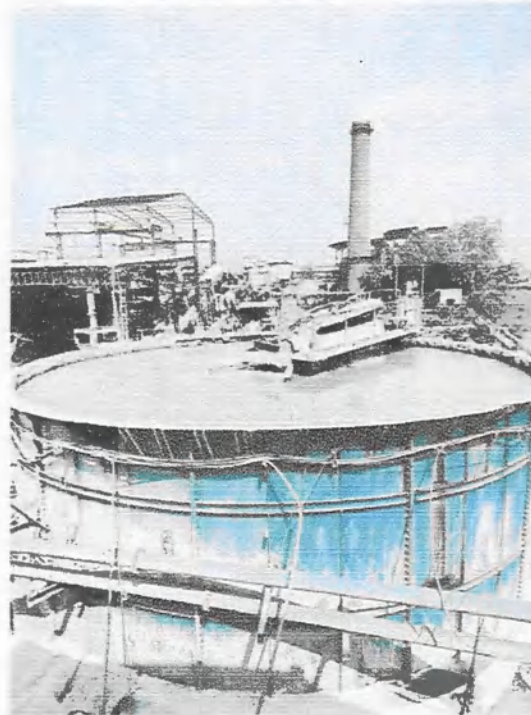
*Dr. L. N. Gidday*  
3/12/2014



Fig 7 : Equalization Tank at Meenu Paper Mills Private Ltd

The mill effluent from equalization tank is next treated through Sedicell (Fig 8) for fiber recovery and reduction in TSS load going to ETP.

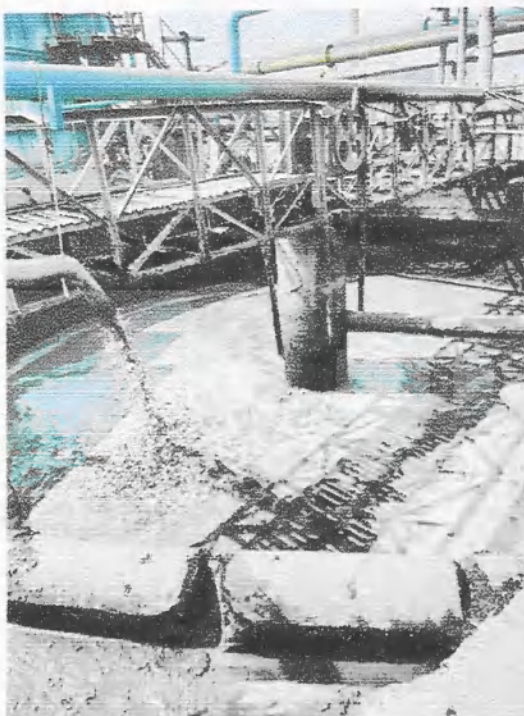
*Dr. P. S. Yadav*  
*31/11/2014*



**Fig 8 : Sedicell at Meenu Paper Mills Private Ltd**

After Sedicell the effluent is further clarified through Primary clarifier ( Fig 9) for removal of **suspended solids/ fibers**. A part of the effluent after Primary Clarifier is recycled back to pulp mill and the rest subjected to biological degradation in Aeration tank

*Dr. P. S. Ekdlay*  
*31/12/2014*



**Fig. 9 : Primary Clarifier at Meenu Paper Mills Private Ltd**

The Aeration Tank (I & II ) ( Fig 10 & 11 ) are equipped with diffused aeration system to provide oxygen required by microorganism for biodegradation of organic matter. The essential nutrients in the form of Urea and DAP are added in aeration tank for facilitating the growth of microorganisms.



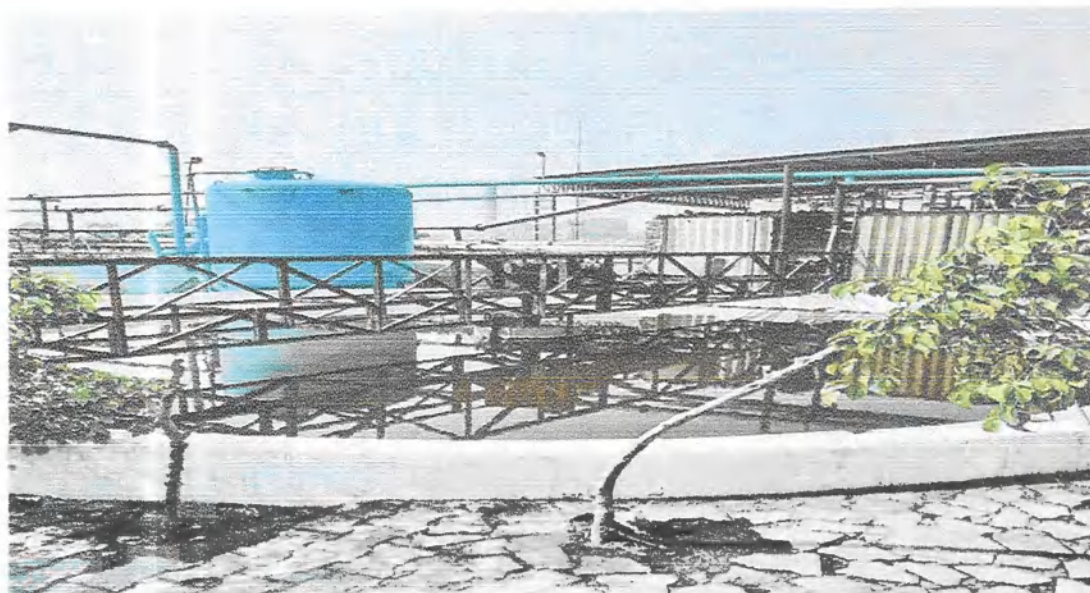
**Fig 10 : Aeration Tank I at Meenu Paper Mills Private Ltd**



**Fig 11 : Aeration Tank II at Meenu Paper Mills Private Ltd**

After Aeration Tank I & II the waste water along with suspended active biomass is treated through secondary clarifier for removal of biomass ( Fig 12)

*Dr. P. K. S. Prasad*  
*21/11/2014*



**Fig 12 Secondary Clarifier at Meenu Paper Mills Private Ltd**

Post Secondary Clarifier the treated effluent is further polished Multi Grade Filter ( Fig 13)

*Noted Endday  
31/11/2014*



Fig 13: Dual Media Filter at Meenu Paper Mills Private Ltd

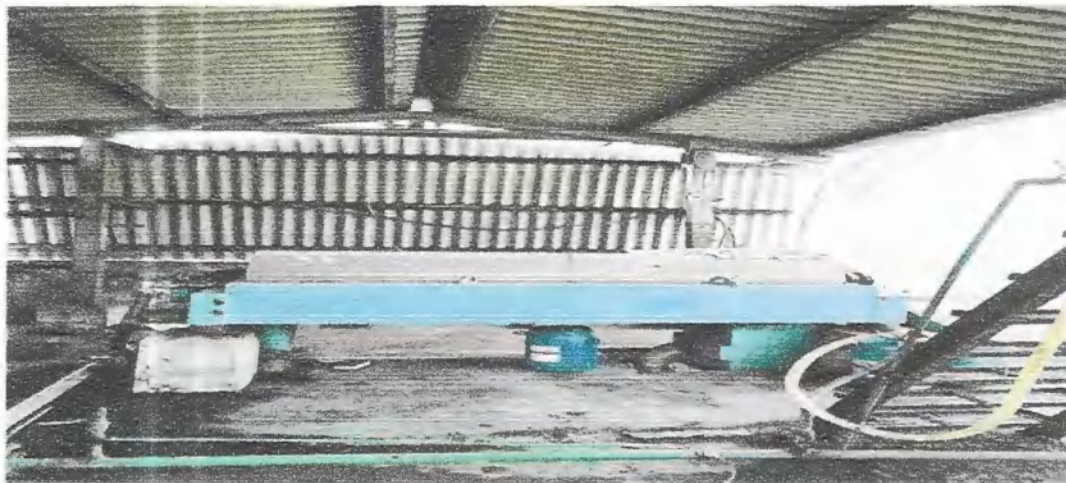
The final treated effluent is discharged into Dhandhera Drain. An ultrasonic flowmeter is available at ETP outlet ( Fig 14 )

*Dr. P. S. E. S. S.*  
31/12/2014



**Fig 14 : ETP outlet at Meenu Paper Mills Private Ltd**

The ETP sludge generated is dewatered in decanter centrifuge ( Fig 15) .As per mill's submission, the mill is using 100 % of ETP sludge generated back into pulp mill for paper making ( Annexure XI)



**Fig 15: Decanter Centrifuge at Meenu Paper Mills Private Ltd**

*Water Endlay*  
31/12/2014

The flow sheet of existing Effluent Treatment Plant is indicated in Annexure XII and detailed design specifications are indicated in Table 3

**Table 3: Design Specifications of Existing ETP at Meenu Paper Mills Private Ltd**

S. No.	Details	Dimensions *	Purpose
1.	Equalization tank	Ø :9.85 m Height : 3.0 m Capacity : 229 m <sup>3</sup>	To avoid fluctuation in effluent characteristics
2	Sedimentation cell	Capacity : 300 m <sup>3</sup> /hr	For removal of Suspended Solids / Fiber Recovery
3	Primary Clarifier	Ø :11.0 m SWD : 3.0 m Capacity : 235 m <sup>3</sup>	For removal of Suspended Solids /
3.	Aeration Tank (I & II)	Dimension: 10m x 10m x 3.0 m (I) Total Capacity : 300 m <sup>3</sup>  11m x 11m x 3 m (II) Total Capacity : 663 m <sup>3</sup> Aeration Type : Diffused No of Blowers : 2 x 1200 m <sup>3</sup> /hr	For removal of COD and BOD
4.	Secondary Clarifier (I & II)	Ø :9.98 m SWD : 3.0 m Capacity : 235 m <sup>3</sup>	For removal of biological biomass
5	Dual Media Filter	1No Capacity : 50 m <sup>3</sup> /hr	Tertiary Treatment for polishing effluent quality
6.	Sludge Dewatering System	Decanter : 20 TPD	To increase dry solids of ETP sludge

\*Data Provided by the mill

*Dr. P. N. Endley*  
*3/12/2014*

The mill has installed V notch at ETP inlet ( Fig 16 ) , electromagnetic flow meter at Primary Clarifier overflow recycling Pipeline ( Fig 17 ) , at ETP outlet (Fig 18 ) . The mill has installed OCEMS system at final discharge point to monitor the quality of treated effluent ( Fig 19 )



Fig 16 : V notch at ETP inlet at Meenu Paper Mills Private Ltd

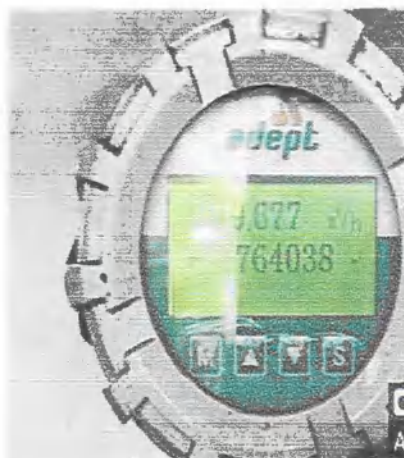


Fig 17 : Flowmeter at Recycling Pipeline at Meenu Paper Mills Private Ltd

Deepan Endley  
31/11/2014

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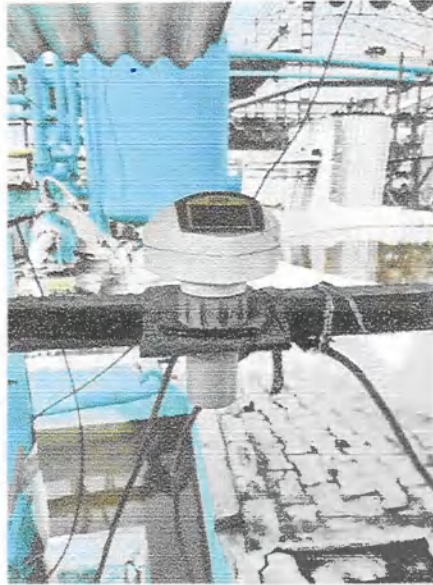


Fig 18: Flowmeter at ETP outlet of Meenu Paper Mills Private Ltd

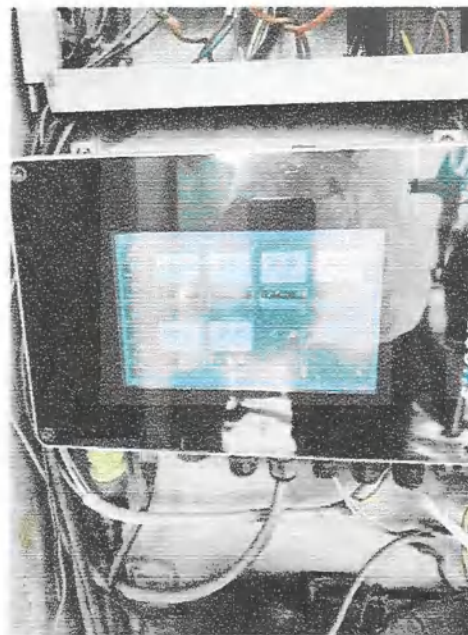


Fig 19 : OCEMS at Meenu Paper Mills Private Ltd

*D.P. Singh*  
*8/12/2014*

## 7.0 Performance Evaluation of Existing ETP

Based on the analysis of samples collected during the mill visit, the performance efficiency of individual units of ETP as well as over all ETP is summarized as under:

### A. Performance of Sedicell & Primary Clarifier

S. No.	Parameter	ETP Inlet	Primary Clarifier Outlet	% Reduction
1.	pH	6.18	6.43	-
2.	TSS (mg/l)	1802	188	89.6
3.	TDS mg/l	4514	3398	24.7
4.	COD (mg/l)	4066	3046	25.1
5.	BOD (mg/l)	2680	1668	37.8

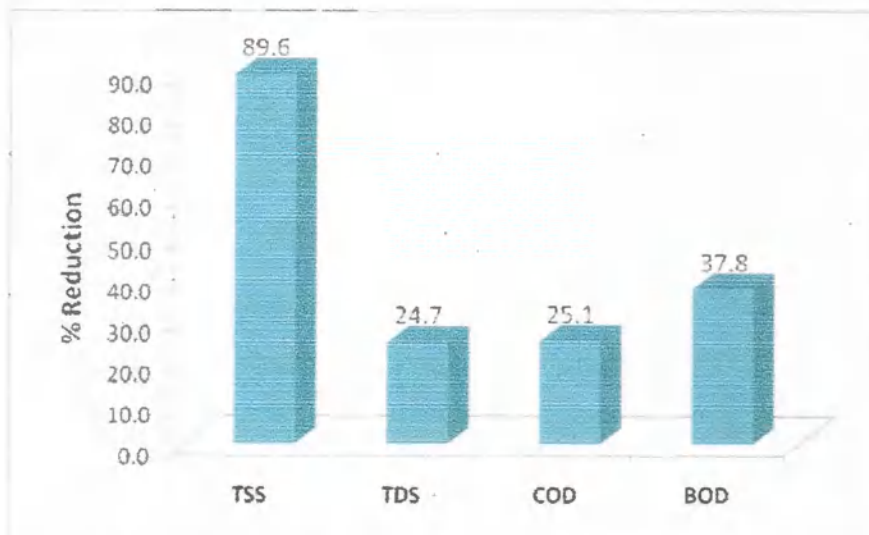


Fig 20: Performance of Sedicell & Primary Clarifier

*M. S. K. K. K.*  
3/12/2014

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## C . Performance of Aeration tank + Secondary Clarifier

S.No.	Parameter	Aeration Tank Inlet /Primary Clarifier Overflow	Secondary Clarifier Overflow	% Reduction
1.	pH	6.43	8.24	-
2.	TSS , mg/l	188	56	70.2
3.	TDS, mg/ l	3398	1471	56.7
4.	COD , mg/l	3046	164	94.6
5.	BOD , mg/l	1668	26	98.4

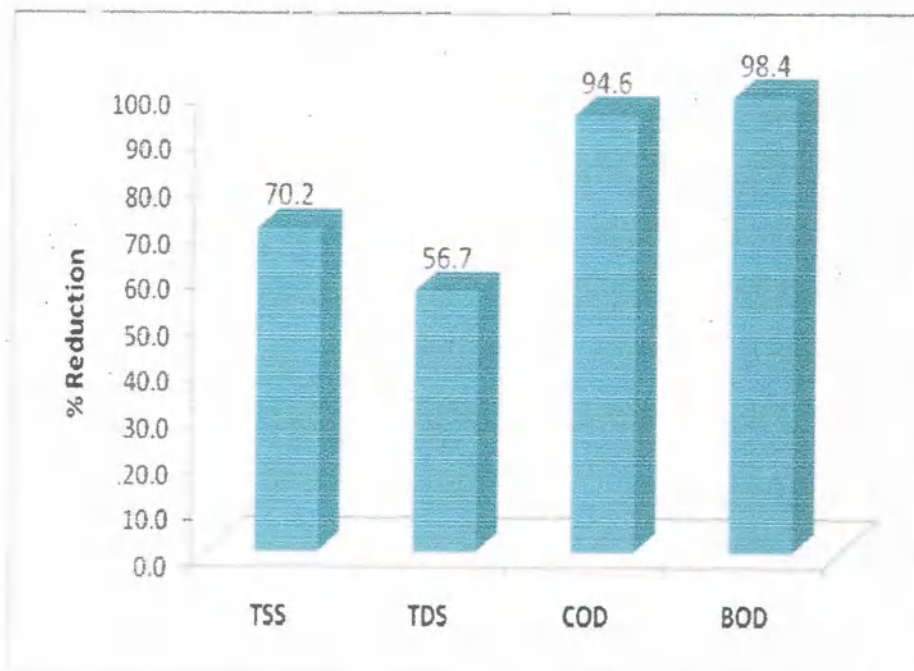


Fig 21 : Performance of Aeration Tank &amp; Secondary Clarifier

*Open Endlay  
2/1/2015*

## D Performance of Tertiary Treatment Dual Media Filter

S.No.	Parameter	Secondary Clarifier Over flow	Tertiary Treatment	% Reduction
1.	pH	8.24	8.26	-
2.	TSS (mg/l)	56	26	53.6
3	TDS mg/ l	1471	1460	0.7
4.	COD (mg/l)	164	135	17.7
5.	BOD (mg/l)	26	18	30.8
6.	Color PCU	124	76	38.7

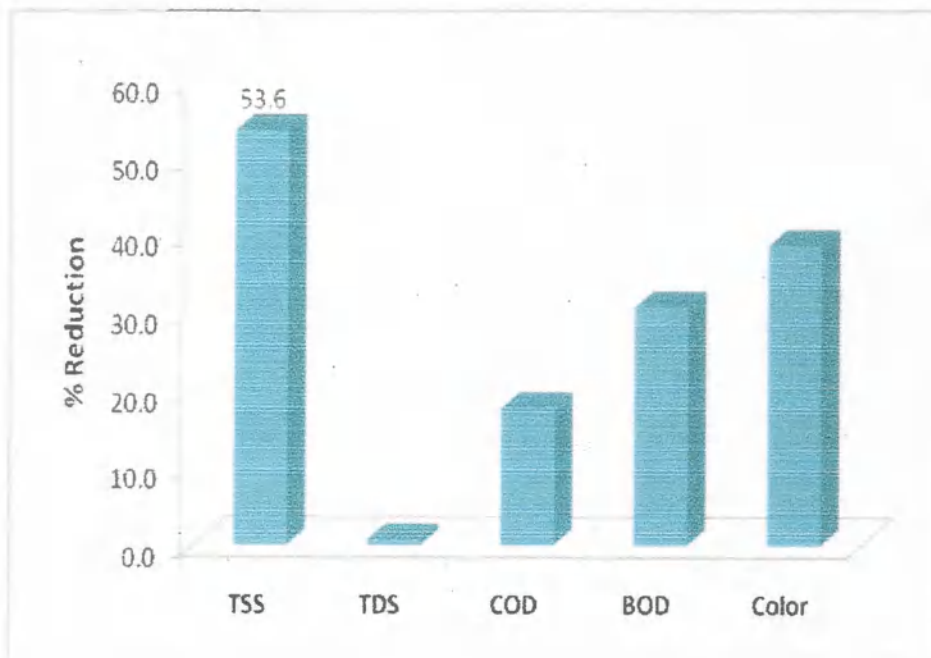


Fig 22 : Performance of Tertiary Treatment System

*M. P. Singh*  
8/11/2014

## E Overall Performance of ETP

S.No.	Parameter	ETP Inlet	Final Discharge	% Reduction
1.	pH	6.18	8.26	-
2.	TSS , mg/l	1802	26	98.6
3.	TDS, mg/l	4514	1460	67.7
4.	COD, mg/l	4066	135	96.7
5.	BOD, mg/l	2680	18	99.3

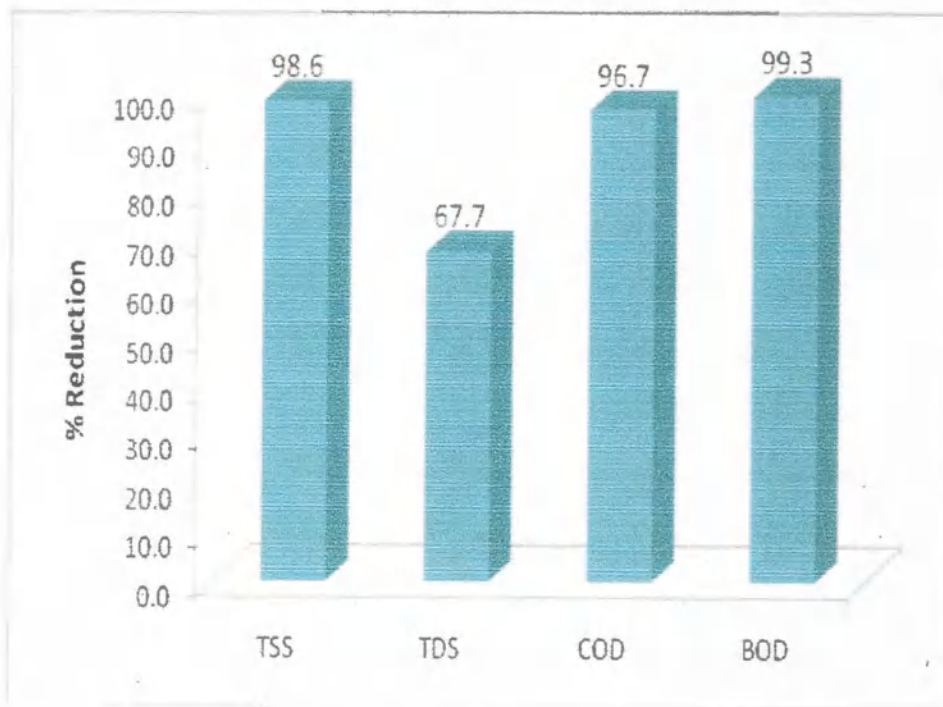


Fig 23 : Overall Performance of ETP

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 3/11/2017

## 8.0 OBSERVATIONS

Based on the studies carried out the following are the observations with respect to performance of the existing ETP of **Meenu Paper Mills Private Ltd, Muzaffarnagar** :

- The mill has valid **Consolidated Consent to Operate & Authorization (CCA)** under **Section 25 of the Water (Prevention & Control of Pollution ) Act 1974** and under **Section 21 of the Air (Prevention & Control of Pollution ) Act 1981** and **Authorization** under the provisions of **Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016** .
- The mill has consent to produce kraft paper using waste paper.
- The fresh water is sourced by the mill from ground water through 2 borewell . The mill has valid **NOC** from **Ground Water Department , Uttar Pradesh** for extraction of ground water. In all the mill has consent for maximum allowable ground water allowable extraction of **1485 m<sup>3</sup> / day** or **450090 m<sup>3</sup> maximum allowable annual extraction of ground water**
- Both the borewell are equipped with flow meters
- Based on the average last 22 days production and fresh water consumption the fresh water consumption is around **5.59 m<sup>3</sup>/ t paper** paper which is below the Charter norms.
- To reduce fresh water consumption the mill is recycling the primary clarifier overflow back into process operations

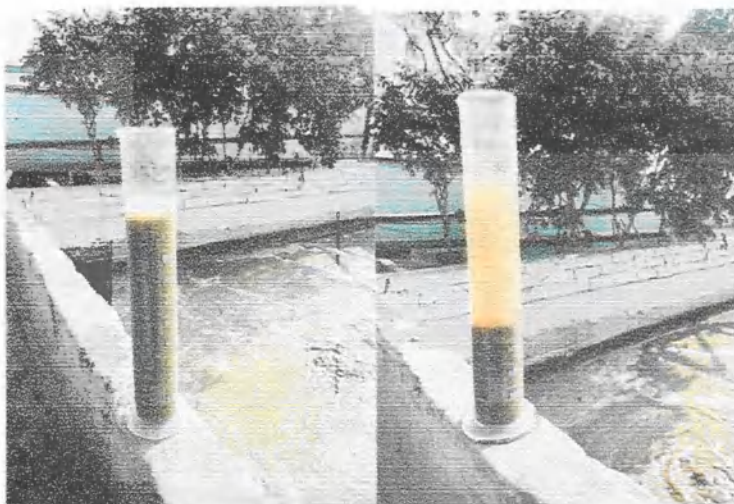
*M. P. Endley*  
31/11/2017

- The mill maintain log books of daily paper production , fresh water consumption , waste water generated , waste water discharged and recycled .
- The mill has full fledged effluent treatment system based on activated sludge process.
- The existing ETP consists of Equalization tank, Sedicell , Primary Clarifer, Aeration tank (with diffused aeration ) , Secondary Clarifier, Tertiary treatment (Dual Media Filter ).
- The mill has 2 blowers to provide adequate aeration in Aeration Tank I & II to maintain the desired level of oxygen required for degradation of organic biomass.
- The MLSS level in the aeration tank has been found to be satisfactory . The details of the analysis of MLSS is indicated as under :

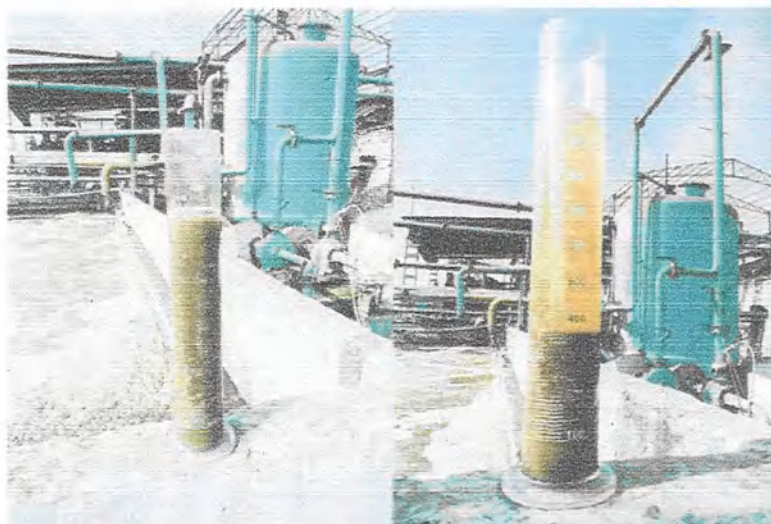
S.no	Parameters	Aeration Tank-I	Aeration Tank-II
1	MLSS , mg/l	4055	3211
2	MLVSS , mg/l	2639	1987

*Hiten Lalay*  
8/14/2017

- The SVI of the MLSS collected has been found to be 101 ml /g (Aeration Tank I ) Fig 24 & 115 ml / g ( Aeration Tank II ) Fig 25.



**Fig 24: SVI Determination of Aeration Tank I MLSS**



**Fig 25:SVI Determination of Aeration Tank II MLSS**

*V. P. S. Endrey*  
31/11/2014

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The overall performance of the existing ETP is summarized as under:

S.No.	Parameter	ETP Inlet	Final Discharge	% Reduction
1.	pH	6.18	8.26	—
2.	TSS , mg/l	1802	26	98.6
3.	TDS, mg/l	4514	1460	67.7
4.	COD, mg/l	4066	135	96.7
5	BOD, mg/l	2680	18	99.3

- The performance of Primary Treatment involving Sedicell & Primary Clarifier appears to be satisfactory in context of around 89.6% reduction in Total Suspended Solids
- The performance of biological system & Secondary Clarifier also appear to be satisfactory with 70.2% , 56.7%, 94.6 % & 98.4% reduction in TSS , TDS, COD & BOD respectively.
- The Tertiary Treatment involving Tube Settler , Multi Grade Media and Activated Carbon Filter & also provides polishing to effluent quality by providing 53.6%, 0.7%, 17.7% . 30.8% and 38.7% reduction in TSS , TDS, COD , BOD and Color.
- The overall performance of existing ETP appears to be satisfactory with 98.6 % , 67.7%, 96.7% & 99.3 % reduction in TSS , TDS, COD & BOD respectively.

Dr. P. K. Singh  
 E. Indray  
 21/11/2017

- The overall performance of ETP seems to be satisfactory also in context of the final discharge characteristics complying with discharge consent discharge norms as under :

S.No.	Parameter	Tertiary Treatment Outlet ( Final Discharge)	Consent Discharge Norms	Charter Norms
1.	pH	8.26	6.5-8.5	6.5-8.5
2.	TSS , mg/l	26	<30	<30
3.	TDS, mg/l	1460	<1600	<1600
4.	COD, mg/l	135	<150	<150
5	BOD, mg/l	18	<20	<20
6	Color , PCU	76	<150	<150
7	SAR	4.22	<8	<8

- The mill has ETP lab with trained manpower for monitoring of pollution parameters
- All the analysis has been carried out as per standard testing methods as summarized as under :

S. No	Parameters	IS Standard Methods
1	pH	IS 3025 (Part-11): 2022
2	TSS	IS 3025 (Part-17): 2022
3	TDS	IS 3025 (Part-16): 2023
4	COD	IS 3025 (Part-58): 2023
5	BOD	IS 3025 (Part-44): 2023
6	Color	IS 3025 (Part 4) : 2021
7	SAR	IS 11624 : 2019

*V. P. Singh*  
31/11/2024

- The online continuous environmental monitoring system ( OCEMS) is installed and was operational at the time of visit.
- The mill claims to be reusing 100 % of ETP sludge generated back into pulp mill.

## 9.0 CONCLUSION & RECOMMENDATIONS

- Based on the studies / analysis of effluent samples conducted by CPPRI, the performance of the existing ETP comprising of Equalization tank, Sedicell, Primary Clarifier, Aeration tank (with diffused aeration), Secondary Clarifier, Tertiary treatment (Dual Media Filter) appears to be satisfactory in context of reduction in pollution load and compliance to consent / charter norms.
- The performance of the existing ETP has been evaluated based on the effluent samples collected by CPPRI on 12.11.2024 at various stages of ETP. The total production, raw material furnish, fresh water consumption, waste water generated, discharged and recycled on day of sampling are indicated in **Annexure IX**
- The performance of ETP may vary depending upon the raw material used, grade of paper produced, total paper production, ETP operating conditions (including adequate aeration, MLSS Level, retention provided in each unit, regular ETP monitoring) etc
- To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:
  - Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.

*Dr. P. W. Bhalay*  
31/11/2024

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- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients In the aeration tank (BOD: N: P - 100:5:1).
- Maintain required level of MLSS concentration (2000-2500 mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.
- The mill is advised to install a hill screen before equalization tank
- The mill is advised to install an additional Multi grade Filter as stand by as well as Activated Carbon Filter
- The mill should ensure annual calibration of borewell flowmeter, recycling line flowmeter, final discharge flowmeter and OCEMS and maintain its record.
- The mill should improve the ETP infrastructure like coloring of its fresh water , waste water , recycled water , recycled sludge pipe line etc as per standard color protocol and indicate dimensions and capacity on each ETP unit.

**Note:- This report is based on the technical information's provided by the mill & analysis of effluent sample collected on the day of sampling & cannot be deemed to be a certificate for any legal implications:**

End of the Report

*N. P. Endlay*  
31/11/2011

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ANNEXURE: R6/F

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उत्तर प्रदेश UTTAR PRADESH

GD 079695

**PLASTIC SUPPLY AGREEMENT**

**BETWEEN**

**K K Duplex & Paper Mills Private Limited (First Party)**

**AND**

**Meenu Paper Mills Private Limited (Second Party)**

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of August 2023 ("01.08.2023").

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P. – India, (hereinafter referred to as "K K Duplex") which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns of the **FIRST PARTY**;

For K K D.

*Bharat Aggarwal*  
Director

**PRENA TYAGI**  
NOTARY  
MUZAFFARNAGAR

1

NOTARY

For MEENU PAPER MILLS (P) LTD.

*Manish Kapoor*  
Director

**29 JUL 2023**

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And

NOTARY

Meenu Paper Mills Private Limited (SECOND PARTY) having its registered office at 9.5 K.M. Bhopa Road Muzaffarnagar, 251001 (U.P.) a company incorporated under the company Act' 1956 which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns of the SECOND PARTY.

NOTARY

K K Duplex & Meenu Paper Mills Private Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

NOTARY

A. K K Duplex is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. K K Duplex has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

NOTARY

B. Meenu Paper Mills Private Limited (SECOND PARTY) is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the K K Duplex and Paper Mills Pvt Ltd Plant for its scientificdisposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

NOTARY

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Meenu Paper Mills Private Limited (SECOND PARTY) shall deliver the Plastic Waste to K K Duplex for co-processing thereof.

NOTARY

ii. Meenu Paper Mills Private Limited (SECOND PARTY) hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and

State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, Meenu Paper Mills Private Limited (SECOND PARTY) shall furnish copies &



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NOTARY

For K K Duplex & Paper Mills (P) Ltd.

Beant Aggarwal  
Director

For MEENU PAPER MILLS (P) LTD.

Manish Kapoor  
Director

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field visits to its sites thereof for K K Duplex's record as K K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

- iii. **Meenu Paper Mills Private Limited (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex.
- v. **Meenu Paper Mills Private Limited (SECOND PARTY)** hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt. Ltd. plant from its premises will be only carried out its own.

**2. Disposal Certification**

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to **Meenu Paper Mills Private Limited (SECOND PARTY)**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Meenu Paper Mills Private Limited (SECOND PARTY)** and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month end supply. K K Duplex shall issue Disposal Certificate to **Meenu Paper Mills Private Limited (SECOND PARTY)**.

K K Duplex will issue the waste disposal certificate mentioning the name of Meenu Paper Mills Private Limited (SECOND PARTY) along with the quantities of Waste delivered at the K K Duplex Paper Plant.

**3. Confidentiality**

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any



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for K K Duplex & Paper Mills (P) Ltd.

*Prasad Aggarwal*  
Director

For MEENU PAPER MILLS (P) LTD.

*Nandlal Kapoor*  
Director

law. This clause will not apply to information available in public domain.

4. Terms and Termination:

Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

Termination

This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by **Meenu Paper Mills Private Limited (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Meenu Paper Mills Private Limited (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5. Commercial Terms

- 5.1 All commercial terms as applicable in this agreement will be settled between M/s **KK Duplex and Meenu Paper Mills Private Limited (SECOND PARTY)**
- 5.2 Meenu Paper Mills Private Limited (SECOND PARTY) shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.



For K K Duplex & Paper Mills (P) Ltd.

*[Signature]*  
Director

NOTARY

For MEENU PAPER MILLS (P) LTD.

*[Signature]*  
Director

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6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

NOTARY

7. Governing Law & Dispute Settlement

I. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.) India shall have jurisdiction over all matters arising out of or relating to this Agreement.

NOTARY

II. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

NOTARY



For ~~ME~~ Daxex & Paper Mills (P) Ltd.

*Blavet Aggarwal*

Director

For MEENU PAPER MILLS (P) LTD.

*Manish Kapoor*

Director

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8. Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** and **Meenu Paper Mills Private Limited (SECOND PARTY)**.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.



For MEENU PAPER MILLS (P) LTD.

*Manish Kapoor*  
Director

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For **KK Duplex & Paper Mills (P) Ltd.**

*Shasat Aggarwal*  
Director

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vi. Assignment

Meenu Paper Mills Private Limited (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex. Notwithstanding anything contained herein, no consent Meenu Paper Mills Private Limited (SECOND PARTY) shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between KK Duplex and Meenu Paper Mills Private Limited (SECOND PARTY) Each Party shall perform its obligations under this Agreement as an independent counter- party and not as an agent, employee or representative of the other Party.

viii. Indemnification

Meenu Paper Mills Private Limited (SECOND PARTY) agrees and undertakes to indemnify K KDuplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or wilful misconduct of Meenu Paper Mills Private Limited (SECOND PARTY).

Meenu Paper Mills Private Limited (SECOND PARTY) also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

NOTARY

NOTARY

NOTARY

NOTARY



For K K Duplex & Paper Mills (P) Ltd.  
*Blasat Aggarwal*  
Director

For MEENU PAPER MILLS (P) LTD.  
*Manel Kapoor*  
Director

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x. Compliance

Meenu Paper Mills Private Limited (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Meenu Paper Mills Private Limited (Second Party) shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Meenu Paper Mills Private Limited (SECOND PARTY)

FOR MEENU PAPER MILLS (P) LTD.

Name: Manish Kapoor

Director

(Signature & Stamp)

For K K Duplex & Paper Mills Pvt. Ltd (FIRST PARTY)

Name: Bharat Agarwal

For K K Duplex & Paper Mills (P) Ltd

Bharat Agarwal

Director

(Signature & Stamp)

Witnesses 1: GAURAV KUMAR

Name: ALPUR KALAN, MOZ. (Meenu Paper Mills Pvt Ltd) 8447140290

Gaurav Kumar (Signature)

Witnesses 2: Ankush Kumar & Bilendra Singh

Name: Almaspur, MZ NCK K DUPLEX) Mob. 9759001944

Ankush Kumar (Signature)

Certified that Signature LTI/RTI

manish Kapoor Identified by Shri...

Identified by KAMBER ALI ADVOCATE REGN. NO. 5292/11 MUZAFFARNAGAR



PRERNA TYAGI; NOTARY MUZAFFARNAGAR

12 9 JUL 2023

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(GOVERNMENT APPROVED TESTING LABORATORIES)

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## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-078/03/09/24		DATE OF REPORT : 07/09/2024
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 07/09/2024
Analysis Start Date	: 03/09/2024	Sample ID No.	: NCL/ED-078/03/09/24
Date of Sampling	: 02/09/2024	Sample Receipt Date	: 03/09/2024
Time of Sampling	: -	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC Cane
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.37	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	22	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	18	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	130	250	Not Specified
5	Colour	Hazen	IS:3025 (P-4)	30	Not Specified	Not Specified
6	SAR	-	EPA Method	8.8	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

ED-078/03/09/24-1



Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



ANNEXURE 6/H (colly) 816

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(GOVERNMENT APPROVED TESTING LABORATORIES)

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## TEST REPORT

Page No.: 1 of 2

TEST REPORT No. NCL/ED-050/03/12/24		DATE OF REPORT : 07/12/2024
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 07/12/2024
Analysis Start Date	: 03/12/2024	Sample ID No.	: NCL/ED-050/03/12/24
Date of Sampling	: 02/12/2024	Sample Receipt Date	: 03/12/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 5+1 Ltr
Sample Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell-1		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5.0	15
2	Odour	--	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1.0)	1.0	5
5	pH Value	--	IS : 3025 (P-11)	7.15	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	338	500	2000
7	Total Hardness (as CaCO3)	mg/L	IS : 3025 (P-21)	130	200	600
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	33.6	75	200
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	11.2	30	100
10	Total Alkalinity (as CaCO3)	mg/L	IS : 3025 (P-23)	44	200	600
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	52	250	1000
12	Nitrate (as NO3)	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	45	No Relaxation
13	Sulphate (as SO4)	mg/L	IS : 3025 (P-24)	7.2	200	400
14	Fluoride (as F)	mg/L	APHA 4500-F-D	BDL(DL-0.1)	1.0	1.5
15	Free Residual Chlorine (as Cl2)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0

ED-050/03/12/24-1



Section Incharge  
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

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Page No.: 2 of 2

TEST REPORT No. NCL/ED-050/03/12/24

DATE OF REPORT : 07/12/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Chloramines (as Cl <sub>2</sub> )	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
17	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	0.002
18	Cyanide (as CN)	mg/L	IS : 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxation
19	Anionic Surfactant (as MBAS)	mg/L	IS : 3025 (P-68)	BDL(DL-0.1)	0.2	1.0
20	Ammonia (as total Ammonia)	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	0.5	No Relaxation
21	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
22	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
23	Manganese (as Mn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.1	0.3
24	Lead (as Pb)	mg/L	IS : 3025 (P-65)	BDL(DL-0.005)	0.01	No Relaxation
25	Selenium (as Se)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
26	Arsenic (as As)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
27	Cadmium (as Cd)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.003	No Relaxation
28	Copper (as Cu)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.05	1.5
29	Silver (as Ag)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.1	No Relaxation
30	Mercury (as Hg)	mg/L	IS : 3025 (P-65)	BDL(DL-0.0005)	0.001	No Relaxation
31	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
32	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

Remarks : BDL=Below Detection Limit.

ED-050/03/12/24-2



SONU  
Section Incharge  
Checked by

Blavani  
Blavani

FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory



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## TEST REPORT

Page No.: 1 of 2

TEST REPORT No. NCL/ED-053/03/12/24		DATE OF REPORT : 07/12/2024
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 07/12/2024
Analysis Start Date	: 03/12/2024	Sample ID No.	: NCL/ED-053/03/12/24
Date of Sampling	: 02/12/2024	Sample Receipt Date	: 03/12/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 5+1 Ltr
Sample Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell-2		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5.0	15
2	Odour	--	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1.0)	1.0	5
5	pH Value	--	IS : 3025 (P-11)	7.22	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	345	500	2000
7	Total Hardness (as CaCO <sub>3</sub> )	mg/L	IS : 3025 (P-21)	136	200	600
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	35.2	75	200
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	11.7	30	100
10	Total Alkalinity (as CaCO <sub>3</sub> )	mg/L	IS : 3025 (P-23)	48	200	600
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	56	250	1000
12	Nitrate (as NO <sub>3</sub> )	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	45	No Relaxation
13	Sulphate (as SO <sub>4</sub> )	mg/L	IS : 3025 (P-24)	7.2	200	400
14	Fluoride (as F)	mg/L	APHA 4500-F-D	BDL(DL-0.1)	1.0	1.5
15	Free Residual Chlorine (as Cl <sub>2</sub> )	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0

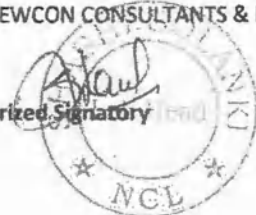
ED-053/03/12/24-1



Sonu  
Section Incharge  
Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory



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Page No.: 2 of 2

TEST REPORT No. NCL/ED-053/03/12/24

DATE OF REPORT : 07/12/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Chloramines (as Cl <sub>2</sub> )	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
17	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	0.002
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21	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
22	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
23	Manganese (as Mn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.1	0.3
24	Lead (as Pb)	mg/L	IS : 3025 (P-65)	BDL(DL-0.005)	0.01	No Relaxation
25	Selenium (as Se)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
26	Arsenic (as As)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
27	Cadmium (as Cd)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.003	No Relaxation
28	Copper (as Cu)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.05	1.5
29	Silver (as Ag)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.1	No Relaxation
30	Mercury (as Hg)	mg/L	IS : 3025 (P-65)	BDL(DL-0.0005)	0.001	No Relaxation
31	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
32	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

Remarks : BDL=Below Detection Limit.

ED-053/03/12/24-2



Signature Incharge  
Checked by



FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 2

TEST REPORT No. NCL/ED-046/03/12/24		DATE OF REPORT : 07/12/2024
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAIL

Sample Name : AMBIENT AIR  
 Analysis Start Date : 03/12/2024 Analysis End Date : 07/12/2024  
 Date of Sampling : 02/12/2024 Sampling Done By : NCL  
 Time of Sampling : 10:00 AM (02/12) TO 10:00 AM (03/12) Sampling Location : NEAR MAIN GATE  
 Sampling Protocol : IS:5182 (P-5) AS PER CPCB GUIDELINES Sample ID No. : NCL/ED-046/03/12/24  
 Sampling Flow Rate for Gases : 0.5 LPM Sampling Flow Rate of SPM : 1.21 Mtr<sup>3</sup>/Min (Average)  
 Sampling Duration : 24 Hrs Sampling Machine Placed at : 3.0 Mtr Height (from ground)  
 Equipments Used : Respirable Dust Sampler (PM10)+Fine Particulate Sampler (PM2.5) With Gaseous Attachment

### PHYSICAL OBSERVATIONS

Ambient Temperature : 25°C Wind Direction : East to West  
 Weather Conditions : Clear

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As per CPCB
1	Particulate Matters (Size Less Than 10µm) (PM10)	µg/m <sup>3</sup>	IS:5182 (Part 23)	117	For 24 Hrs=100
2	Particulate Matters (Size Less Than 2.5µm) (PM2.5)	µg/m <sup>3</sup>	NCL/AIR/STP-09	69	For 24 Hrs=60
3	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS:5182 (Part 2)	18.6	For 24 Hrs=80
4	Carbon Monoxide (CO)	mg/m <sup>3</sup>	IS:5182 (Part 10)	0.082	For 08 Hrs=02 For 1 Hrs =04
5	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS:5182 (Part 6)	32.6	For 24 Hrs=80
6	Lead (Pb)	µg/m <sup>3</sup>	IS:5182 (Part 22)	BDL(DL-0.05)	For 24 Hrs=1.0
7	Ozone (O <sub>3</sub> )	µg/m <sup>3</sup>	IS:5182 (Part-9)	22.7	For 8 Hrs=100 For 1 Hr=180
8	Ammonia (NH <sub>3</sub> )	µg/m <sup>3</sup>	NCL/AIR/STP-13	BDL(DL-20.0)	For 24 Hrs=400
9	Benzene (C <sub>6</sub> H <sub>6</sub> )	µg/m <sup>3</sup>	IS:5182 (Part-11)	BDL(DL-1.0)	For Annual=05

ED-046/03/12/24-1



Checked by  
 Section Incharge

FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory Head



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Page No.: 2 of 2

TEST REPORT No. NCL/ED-046/03/12/24

DATE OF REPORT : 07/12/2024

S.No.	Test Parameters	Units	Test Method	Results	Specification As per CPCB
10	Benzo (a) Pyrene (BaP)	ng/m3	IS:5182 (Part-12)	BDL(DL-0.1)	For Annual=01
11	Arsenic (As)	ng/m3	NCL/AIR/STP-19	BDL(DL-1.0)	For Annual=06
12	Nickel (Ni)	ng/m3	NCL/AIR/STP-17	BDL(DL-5.0)	For Annual=20

\*\*\*End of Report\*\*\*

Remarks : BDL=BELOW DETECTION LIMIT.

ED-046/03/12/24-2



Arvind Choudhary  
Sr. Analyst  
Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES



Authorized Signatory

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## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-077/03/12/24		DATE OF REPORT : 07/12/2024
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 07/12/2024
Analysis Start Date	: 03/12/2024	Sampling Done By	: NCL
Date of Sampling	: 02/12/2024	Duration of Sampling	: 30 Minutes
Sampling Protocol	: AS PER CPCB GUIDELINES	Sample ID No.	: NCL/ED-077/03/12/24
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 11 TPH + 12 TPH
Type of fuel used	: Bagasse/Wood & Rice Husk	Quantity of fuel used	: --
Stack height above the ground level	: 32.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1500 mm	Material of Construction	: RCC
Attached APCS	: Wet Scrubber/Multi Cyclone	Normal Operating Schedule	: AS-PER REQUIREMENT
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 20°C	Flue gas temperature	: 105°C
Velocity of the flue gases	: 8.4 Mtr/Sec	Sampling Flow Rate of SPM	: 28.0 LPM
Sampling Flow Rate for Gases	: 2.1 LPM	Quantity of Emission discharged	: 40999.31 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	38	80*
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	12	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.22	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	36	Not Specified

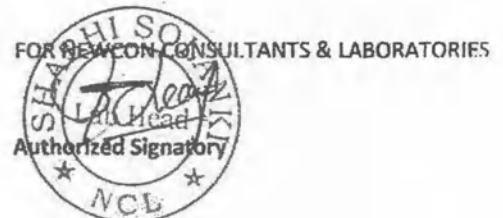
\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

ED-077/03/12/24-1



ATENDER  
Section Incharge  
Checked by



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ANNEXURE: R6/I

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**

**Gautam..... Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**..... Respondents**

**KNOW ALL** to whom these presents shall come that I, Vishal Sharma aged about 28 years S/o Sh. Arvind Kumar working as Assistant Accountant with Meenu Paper Mills Pvt. Ltd. having its Unit at: 9.5 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.6 herein) do hereby appoint: -

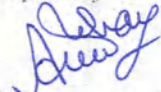
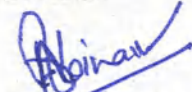
**ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)**  
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306  
**Mob:** 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

**(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-**

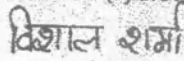
- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2025.

Accepted subject to the terms of the fees

  
  
**ANUBHAV ANAND ARON & ABHINAV ANAND**  
 (D/1848/2003) (D/762/2007)  
 (Advocates)

For MEENU PAPER MILLS (P) LTD.



Auth. Sign.

Client:



Kaushal Sharma &lt;kaushal90.legal@gmail.com&gt;

---

**Pdf copy of reply respondent no.6 meenu paper mills pvt.ltd.**

1 message

**Kaushal Sharma** <kaushal90.legal@gmail.com>

Thu, Feb 20, 2025 at 3:23 PM

To: dmmuz@nic.in, rocz.lko-mef@nic.in, mscb.cpcb@nic.in, ms@uppcb.com

Sir,

Kindly find the attached pdf copy of reply/ response filed by respondent no. 6 meenu paper mills pvt. ltd in O.A NO. 797/2024 titled as gautam v/s state of up & ors.

Kaushal Sharma

c/o Anubhav Anand Aron Advocate



Meenu Paper.pdf